

- I. Accounts 1972-73, 1973-74 and 1974-75 of the Employees' State Insurance Corporation and related papers.**
- II. Report 1975-76 of the Employees' State Insurance Corporation, New Delhi.**
- III. Revised Estimates (1976-77) and Budget Estimates (1977-78) of the Employees' State Insurance Corporation.**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, on behalf of Shri Ravindra Varma, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers under section 36 of the Employees' State Insurance Act, 1948:—

(i) Annual Accounts of the Employees' State Insurance Corporation for the year 1972-73, and the Audit Report thereon.

(ii) Annual Accounts of the Employees' State Insurance Corporation for the year 1973-74, and the Audit Report thereon.

(iii) Annual Accounts of the Employees' State Insurance Corporation for the year 1974-75, and the Audit Report thereon.

II. Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1975-76.

III. (i) Revised Estimates for the year 1976-77 and the Budget Estimates for the year 1977-78 of the Employees' State Insurance Corporation.

(ii) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I (i) to (iii) above.

Placed in Library See. No. LT-159/77 for I, II and III.]

**I. Report 1975-76 on the Activities of the Coal Mines Labour Welfare Organisation, Dhanbad.**

**II. Report 1975-76 of the Central Board for Workers' Education, Nagpur.**

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1975-76, [Placed in Library. See No. LT-86/77].

II. A copy (in English and Hindi) of the Seventeenth Annual Report of the Central Board for Workers' Education, Nagpur, for the year 1975-76. [Placed in Library. See No. LT-92/77].

**I. The Employees' State Insurance (Central) Amendment Rules, 1976.**

**II. The Delhi Shops and Establishments (Amendment) Rules, 1976.**

**III. The Beedi Workers Welfare Cess Rules, 1977.**

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 56, dated the 8th January, 1977, publishing the Employees' State Insurance (Central) Amendment Rules, 1976, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-99/77].

II. A copy (in English and Hindi) of the Ministry of Labour Notification No. F. 4(26)/76[CIS/Lab/21094-98, dated the 2nd December, 1976, publishing the Delhi Shops and Establishments (Amendment) Rules, 1976, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library. See No. LT-87/77].

III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 54(E), dated the 2nd February, 1977, publishing the Beedi Workers Welfare Cess Rules, 1977, under sub-section (3) of section 7 of the Beedi Workers Welfare Cess Act, 1976. [Placed in Library. See No. LT-96/77].

#### Ministry of Labour Notifications

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 199, dated the 12th February, 1977, publishing the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1976, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Library. [See No. LT-97/77].

II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 274, dated the 26th February, 1977, publishing the Limestone and Dolomite Mines Labour Welfare Funds (Group C and Group D Posts) Conditions of Service and Recruitment Rules, 1976, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972. [Placed in Library. See No. LT-95/77].

III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 308, dated the 5th March, 1977, publishing the Metalliferous Mines (Amendment) Regulations, 1977, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-98/77].

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) Notification G.S.R. No. 174, dated the 5th February, 1977, pub-

lishing the Employees' Family Pension (Third Amendment) Scheme, 1976.

(ii) Notification G.S.R. No. 305, dated the 5th March, 1977, publishing the Employees' Provident Funds (Amendment) Scheme, 1977.

[Placed in Library. See No. LT-93/77 for (i) and (ii).]

V. A copy of the Ministry of Labour Notification G.S.R. No. 406, dated the 19th March, 1977, publishing a corrigendum to the English version of Government Notification G.S.R. No. 1717, dated the 4th December, 1976. [Placed in Library. See No. LT-98/77].

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The continued Detention of Political Workers under MISA, DIR etc.

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to call the attention of the Minister of Home Affairs to the continued detention in prisons of a very large number of political workers under MISA, DIR and other laws and the action taken by the Government in the matter.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Mr. Deputy Chairman, Sir, the detention of political workers was made largely under Section 16A of Maintenance of Internal Security Act. Consequent on the revocation, on the 21st March, 1977, of the proclamation of emergency on 25th June, 1975, Section 16A of the Maintenance of Internal Security Act lapsed, and all detenus held under this provision of law were released. There were however 6,851 persons still in detention on 25th March, 1977. They had been detained under Section 3 of the Maintenance of Internal Security Act, grounds of detention had been furnished to them and their continuance in detention had been approved by the Advisory Boards.